

OPEN COURT
Central Administrative Tribunal, Allahabad Bench,
Allahabad

Original Application No.330/00804/2018

This the 14th day of September, 2018

Hon'ble Mr. Justice Bharat Bhushan, Member (J)

Smt. Urmila aged about 50 years wife of late Laxman Singh r/o Wahid Ali Railway Colony Near Mal Godown Kabra ka Tal Choti Line, Gwalior (M.P.)

Applicant

By Advocate: Sri S.M. Ali

Versus

1. Union of India through its General Manager, Head Quarter, North Central Railway, Allahabad.
2. Divisional Railway Manager (P), North Central Railway, Jhansi.
3. Area Manager Choti Line, North Central Railway, Gwalior (M.P.)

Respondents

By Advocate: Sri Shesh Mani Mishra.

ORDER

HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)

Heard learned counsel for parties.

2. Learned counsel for applicant has moved this Original Application u/s 19 of the Administrative Tribunals Act, 1985 for following reliefs:-
 - i) To grant the family pension in favour of the applicant and its arrears as per the facts and circumstances of the case.
 - ii) To decide the pending representation dated 28.11.2017 by a reasoned and speaking order in favour of the applicant as per judgment passed by the Principal Bench, CAT for which time bound direction is prayed.
 - iii) To pass any other suitable order as deemed fit in the facts and circumstances of the case.
 - iv) Award the cost of the petition in favour of the applicant.

3. The husband of the applicant was engaged as Casual Labour in the Department and died on 13.9.2017. After the death of deceased employee, applicant has moved representation dated 28.12.2017 (Annexure No. A-6 to the O..A.) for family pension and retiral dues but the same is still pending for disposal.

4. Learned counsel for applicant submitted that the applicant's grievance would be redressed, if the representation dated 28.12.2017 of the applicant should be decided by speaking and reasoned order by the respondents within the stipulated time bound manner.

5. Learned counsel for the respondents has no objection, if such a direction is given by the Tribunal.

6. In view of the limited prayer made by the counsel for the applicant, this Tribunal feels that no useful purpose will be served in keeping this O.A. pending. Accordingly, the O.A. is disposed off with a direction to the respondent/competent authority to consider and decide the representation dated 28.12.2017 (Annexure No. A-6 to the O..A.) of the applicant by passing a reasoned and speaking order within a period of four months from the date of receipt of a certified copy of this order. It is made clear that this Tribunal has not expressed any opinion on the merit of the case. No order as to costs.

**(JUSTICE BHARAT BHUSHAN)
MEMBER (J)**

HLS/-

